Notification of the Ministry of Road Transport and Highways

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI MAHADEV S. KHANDELA): Sir, I lay on the Table, under-sub-section (4) of Section 212 of the Motor Vehicles Act, 1988, a copy each (in English and Hindi) of the following Notifications of the Ministry of Road Transport and Highways together with Explanatory Memoranda on the Notifications:

- (1) G.S.R. 84 (E), dated the 9th February, 2009, publishing the Central Motor Vehicles (Second Amendment) Rules, 2009.
- (2) G.S.R. 148 (E), dated the 4th March, 2009, publishing the Central Motor Vehicles (Third Amendment) Rules, 2009. [Placed in Library. For (1) and (2) See No. L.T. 395/15/09]
- I. Notifications of the Ministry of Road Transport and Highways
- II. Outcome budget (2009-10) of the Ministry of Road Transport and Highways

THE MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS (SHRI R.P.N. SINGH): Sir, I lay on the Table:

- I. A copy each (in English and Hindi) of the following Notifications of the Ministry of Road Transport and Highways, under Section 10 of the 'National Highways Act, 1956:
 - (1) S.O. 2913 (E), dated the 17th December, 2008, regarding acquisition of land, with or without structure, from Km. 40.000 to Km. 62.290 (Hyderabad-Vijayawada Section) on National Highway No. 9 in Nalgonda District in the State of Andhra Pradesh, along with delay statement.
 - (2) S.O. 193 (E), dated the 19th January, 2009, regarding acquisition of land, with or without structure, from Km. 259.778 to Km. 285.633 (Nagpur-Hyderabad Section) on National Highway No. 7 in Adilabad District in the State of Andhra Pradesh, along with delay statement.
 - (3) S.O. 196 (E), dated the 19th January, 2009, regarding appointment of the competent authority for acquisition of land from Km. 355.000 to Km. 434.150 (Chilakaluripet-Vijayawada Section) on National Highway No. 5 in Prakasam District in the State of Andhra Pradesh, along with delay statement.
 - (4) S.O. 354 (E), dated the 28th January, 2009, regarding acquisition of land, with or without structure, from Km. 190.600 to Km. 221.500 (Hyderabad-Vijayawada Section) on National Highway No. 9 in Krishna District in the State of Andhra Pradesh, along with delay statement. [Placed in Library. For (1) to (4) See No. L.T. 400/15/09]
 - (5) S.O. 361 (E), dated the 28th January, 2009, amending the Notification S.O. 1206 (E), dated the 16th October, 2003, to substitute certain entries in the original Notification.
 - (6) S.O. 362 (E), dated the 28th January, 2009, amending Notification S.O. 1868 (E), dated the 29th July, 2008, to substitute certain entries in the original Notification. [Placed in Library. For (5) and (6) See No. L.T. 242/15/09]
 - (7) S.O. 369 (E), dated the 30th January, 2009, regarding rate of fee to be recovered from users of the stretch from Km. 22.300 to Km. 80.050 (Thondapali-Jadcherla section) on

- National Highway No. 7 in the State of Andhra Pradesh, along with delay statement. [Placed in Library. See No. L.T. 400/15/09]
- (8) S.O. 502 (E), dated the 18th February, 2009, regarding appointment of competent authority for acquisition of land on National Highway No. 83 in the State of Bihar. [Placed in Library. See No. L.T. 242/15/09]
- (9) S.O. 548 (E), dated the 25th February, 2009, regarding declaration of certain new National Highways. [Placed in Library. See No. L.T. 400/15/09]
- (10) S.O. 617 (E), dated the 5th March, 2009, regarding acquisition of land, with or without structure, from Km. 350.000 to Km.367.476 on National Highway No. 34 in Malda District in the State of West Bengal.
- (11) S.O. 804 (E), dated the 23rd March, 2009, amending Notification S.O. 2575 (E), dated the 31st October, 2008, to substitute certain entries in the original Notification. [Placed in Library. For (10) and (11) See No. L.T. 242/15/09]
- (12) S.O. 819 (E), dated the 23rd March, 2009, regarding rate of fee to be recovered from the users of the four-laned stretch from Km. 0.000 to Km. 57.000 (Pindwara-Jaswantgarh Section) on National Highway No.76 in the State of Rajasthan.
- (13) S.O. 875 (E), dated the 27th March, 2009, regarding rate of fee to be recovered from the users of the four-laned stretch from Km. 509.000 to Km. 579.000 (Gadawali River-Rajasthan/Madhya Pradesh Section) on National Highway No. 76 in the State of Rajasthan. [Placed in Library. For (12) and (13) See No. L.T. 400/15/09]
- (14) S.O. 896 (E), dated the 1st April, 2009, regarding appointment of competent authority for acquisition of land on National Highway No. 31 in the State of Bihar. [Placed in Library. See No. L.T. 242/15/09]
- (15) S.O. 933 (E), dated the 8th April, 2009, amending Notification S.O. 852 (E), dated the 10th April, 2008, to substitute certain entries in the original Notification.
- (16) S.O. 934 (E), dated the 8th April, 2009, regarding acquisition of land, with or without structure, from Km. 126.750 to Km. 190.600 (Hyderabad-Vijayawada Section) on National Highway No. 9 in Nalgonda District in the State of Andhra Pradesh.
- (17) S.O. 935 (E), dated the 8th April, 2009, regarding acquisition of land, with or without structure, from Km. 62.290 to Km. 126.750 (Hyderabad-Vijayawada Section) on National Highway No. 9 in Nalgonda District in the State of Andhra Pradesh.
- (18) S.O. 936 (E), dated the 8th April, 2009, regarding acquisition of land, with or without structure, from Km. 126.750 to Km. 190.600 (Hyderabad-Vijayawada Section) on

- National Highway No. 9 in Nalgonda District in the State of Andhra Pradesh. [Placed in Library. For (15) to (18) See No. L.T. 400/15/09]
- (19) S.O. 962 (E), dated the 16th April, 2009, amending Notification No. S.O. 1341 (E), dated 1st August, 2007, to substitute certain entries in the original Notification. [Placed in Library. See No. L.T. 242/15/09]
- (20) S.O. 978 (E), dated the 20th April, 2009, amending S.O.1096 (E), dated the 4th August, 2005, to substitute certain entries in the original Notification. [Placed in Library. *See* No. L.T. 549/15/09]
- (21) S.O. 1051 (E), dated the 24th April, 2009, amending S.O.1096 (E), dated the 04th August, 2005, to substitute certain entries in the original Notification.
- (22) S.O. 1163 (E), dated the 5th May, 2009, regarding acquisition of land, with or without structure, from Km. 62.290 to Km. 126.750 (Hyderabad-Vijayawada Section) on National Highway No. 9 in Nalgonda District in the State of Andhra Pradesh. [Placed in Library. For (21) and (22) See No. L.T. 400/15/09]
- (23) S.O. 1165 (E), dated the 5 May, 2009, regarding appointment of competent authority for acquisition of land on National Highway Nos. 30 and 84 in the State of Bihar. [Placed in Library. See No. L.T. 242/15/09]
- (24) S.O. 1266 (E), dated the 19th May, 2009, regarding acquisition of land, with or without structure, from Km, 175.600 to Km 259.778 (Nagpur-Hyderabad Section) on National Highway No. 7 in Adilabad District in the State of Andhra Pradesh. [Placed in Library. See No. L.T. 400/15/09]
- (25) S.O. 1267 (E), dated the 19th May, 2009, regarding appointment of competent authority for acquisition of land on National Highway No. 31-D in the State of West Bengal. [Placed in Library. See No. L.T. 242/15/09]
- (26) S.O. 1290 (E), dated the 20th May, 2009, amending S.O. 1096 (E) dated the 4th August, 2005, to substitute certain entries in the original Notification. [Placed in Library. See No. L.T. 400/15/09]
- (27) S.O. 1338 (E), dated the 25th May, 2009, regarding appointment of competent authority for acquisition of land on National Highway No. 33 in the State of Jharkhand. [Placed in Library. See No. L.T. 242/15/09]
- (28) S.O. 1349 (E), dated the 26th May, 2009, regarding acquisition of land, with or without structure, from Km. 48.700 to Km. 64.500 (Vijayawada-Machilipatnam Section) on National Highway No. 9 in Krishna District in the State of Andhra Pradesh.
- (29) S.O. 1350 (E), dated the 26th May, 2009, regarding acquisition of land, with or without structure, from Km. 0.000 to Km. 20.650 (Vijayawada-Machilipatnam Section) on National Highway No. 9 in Krishna District in the State of Andhra Pradesh.
- (30) S.O. 1351 (E), dated the 26th May, 2009, regarding acquisition of land, with or without structure, from Km. 20.650 to Km. 32.050 (Vijayawada-Machilipatnam Section) on National Highway No. 9 in Krishna District in the State of Andhra Pradesh.

- (31) S.O. 1352 (E), dated the 26th May, 2009, regarding acquisition of land, with or without structure, from Km. 126.750 to Km. 190.600 (Hyderabad-Vijayawada Section) on National Highway No. 9 in Nalgonda District in the State of Andhra Pradesh.
- (32) S.O. 1625 (E), dated the 3rd July, 2009, regarding acquisition of land, with or without structure, from Km. 58.245 to Km. 177.000 (Beawar-Gomati Choraha Section) on National Highway No. 8 in Ajmer District in the State of Rajasthan. [Placed in Library. For (28) to (32) See No. L.T. 400/15/09]
- (33) G.S.R. 954 (E), dated the 13th April, 2009, regarding acquisition of land with or without structure, for building (widening) of Kodungallur Bypass from Km. 401 to Km. 404 (Chandapura-Kottapuram section) on National Highway No. 17 in Thrissur District, Kodungallur Taluk in the State of Kerala. [Placed in Library. See No. L.T. 400/15/09]
- (ii) A copy each (in English and Hindi) of the following Notifications of The Ministry of Road Transport and Highways, under Section 37 of the National Highways Authority of India Act, 1988:
 - (1) S.O. 977 (E), dated the 20th April, 2009, regarding entrustment of National Highway stretches under NHDP Phase-III to NHAI. [Placed in Library. See No. L.T. 550/15/09]
 - (2) S.O. 1050 (E), dated the 24 April, 2009, regarding entrustment of stretches of Kishangarh-Beawar Section of National Highway 8 to NHAI for implementation of NHDP Phase-III.
 - (3) S.O. 1289 (E), dated the 20th May, 2009, regarding entrustment of new National Highway 31 D to NHAI for maintenance and development in the State of West Bengal.
 - (4) S.O. 1291 (E), dated the 20th May, 2009, regarding withdrawal of section of National Highway-18 from Kadapa to Kurnool (from Km. 167.750 to Km. 356.502) from State Government of Andhra Pradesh and entrusting this to National Highway Authority of India. [Placed in Library. For (2) to (4) See No. L.T. 401/15/09]
- II. A copy (in English and Hindi) of the Outcome Budget for the year 2009-10 in respect of the Ministry of Road Transport and Highways. [Placed in Library. See No. L.T. 399/15/09]

MOTION FOR ELECTION TO THE COMMITTEE ON OFFICIAL LANGUAGE

गृह मंत्रालय में राज्य मंत्री (श्री अजय माकन) : महोदय, मैं निम्नलिखित प्रस्ताव करता हूं:

"राजभाषा अधिनियम, 1963 (1963 का 19) की धारा 4 की उपधारा (2) के अनुसरण में, यह सभा 16 मई, 2009 को श्री नरेन्द्र सिंह तोमर के लोक सभा के लिए निर्वाचित होने के कारण रिक्त हुए स्थान पर सभा के सदस्यों में से एक सदस्य को आनुपातिक प्रतिनिधित्व प्रणाली के अनुसार एकल संक्रमणीय मत द्वारा राजभाषा समिति का सदस्य होने के लिए निर्वाचित करने की कार्यवाही करें।"

The question was put and the motion was adopted.